

Mr. Deputy-Speaker: Not so serious as he has made it appear. I do not find any seriousness.

Shri Tangamani: I would like to know the special reasons why it is now increased.

Mr. Deputy-Speaker: He has given them. One anna is going out of use and now one anna is no coin that would remain forever. Therefore, the next higher coin that would be available is the 10 nP coin.

Shri Tangamani: Am I to take it that in these major stations where we have got automatic machines to issue platform tickets, they would install automatic machines to issue tickets with the 10 nP coin?

Shri Jagjivan Ram: Automatic machine is not an indispensable thing. Arrangements will have to be made so that the people desiring to purchase platform tickets are provided facilities to do so.

Mr. Deputy-Speaker: He would again say that the machines would go out of order. (Interruptions).

Shri Jagjivan Ram: Wherever the machines are provided, certain modifications will be made so that it could be adopted to the 10 nP. (Interruptions).

Mr. Deputy-Speaker: Order, order. Let us move out of the platform now.

Bridge on River Rapti near Gorakhpur

\*1070. Shri Kalika Singh: Will the Minister of Transport and Communications be pleased to state:

(a) whether the bridge on National Highway across River Rapti near Gorakhpur in Uttar Pradesh has been constructed;

(b) if so, the total cost incurred thereon;

(c) whether toll will be realised from passengers and vehicles;

(d) if so, the rates of the toll, and

(e) what benefits are likely to accrue to the public in the matter of transport on the Varanasi-Gorakhpur National Highway?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) No, Sir. It is under construction.

(b) Rs 9.13 lakhs have been spent upto July, 1950.

(c) No.

(d) Does not arise.

(e) This bridge, when completed will also serve traffic from Gorakhpur to Varanasi on National Highway No. 29.

Shri Kalika Singh: May I know whether in view of the fact that the contractor belongs to a distant place Delhi, it would cost more than what would have been the cost if it had been otherwise?

Shri Raj Bahadur: The estimated cost of the whole project is Rs 41.43 lakhs. As against this total cost incurred so far on the work comes to Rs 9.13 lakhs and the progress of the work is 26.3 per cent which appears to be satisfactory.

Shri Kalika Singh: May I know whether the bridge has been inaugurated just a few days back?

Shri Raj Bahadur: No, it has been inaugurated. I have said that the progress is only 26.3 per cent.

सेठ अचल सिंह: क्या मंत्री मजदूर कृपा करके यह बतलायेंगे कि यह पुल कब से जारी हो जायेगा ?

श्री राज बहादुर: यह घोषणा की जाती है कि इसमें अभी माल भर के करीब खर्च लगेगा।

Shri Kalika Singh: May I know whether the hon. Minister has seen in newspapers the photograph of the bridge where it is said that the U.P. Minister of the P.W.D. has inaugurated the bridge?

**Shri Raj Bahadur:** This is completely news to me. I think the hon. Member and the papers concerned must have confused the names. It may be a different bridge.... (Interruptions).

**Mr. Deputy-Speaker:** If there is confusion in the papers, we should not create it here.

**Shri Bishwanath Roy:** May I know when the bridge is expected to be completed?

**Shri Raj Bahadur:** I have already said that.

### Muslim Waqfs in Punjab

\*1071. **Shri Muhammed Tahir:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether the Punjab Muslim Waqf Board is going to be established, after necessary amendment to the Waqfs Act, 1954, is made;

(b) if so, when;

(c) whether it is a fact that Government have appointed Mutawallis in respect of certain waqfs;

(d) if so, which are those waqfs, to whom the Mutawallis submit their documents and how they are managed; and

(e) whether Government is satisfied with the working of such waqfs without the establishment of Waqfs Board under the Act?

**The Minister of Irrigation and Power (Hafiz Mohammed Ibrahim):** (a) Yes, Sir.

(b) No date has been fixed for the purpose. The Board will be set up as soon as possible after the Waqf Act has been enforced in the entire State.

(c) No, Sir.

(d) and (e). Does not arise.

**Shri Mohammed Tahir:** May I know when the Board would be constituted at the latest?

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**Hafiz Mohammed Ibrahim:** As soon as the Act is enforced, within a short time these things will be done.

### Land near Patparganj, Delhi

\*1073. **Shri A. M. Tariq:** Will the Minister of Health be pleased to state:

(a) whether it is a fact that the Delhi Municipal Corporation have declared all land near Patparganj, Delhi, to be in the category of "Agricultural Zone";

(b) whether land near Patparganj has been sold recently by various colonisers to the public for building purposes;

(c) if so, whether this fact was taken into consideration before taking the decision to declare the land in question to be in the "Agricultural Zone", and

(d) whether Government intend to give any relief to the purchasers of the land in question?

**The Minister of Health (Shri Karmarkar):** (a) No, Sir.

(b) Some transactions are reported to have taken place.

(c) Does not arise.

(d) In view of the fact that the purchases have been made in contravention of the provisions of the Delhi Municipal Corporation Act, 1957, the question of giving any relief does not arise.

**Shri A. M. Tariq:** May I know whether it is a fact that this land has been sold to some middle-class people, numbering about a thousand, at the cheapest rate of Rs. 1.50; if so, now that the land has been declared as agricultural land may I know whether the Government is going to compensate those people for the money spent by them on this land?

**Shri Karmarkar:** In answer to the first part of the question I said that the answer was in the negative. We have not declared it as agricultural